BEFORE HON'BLE MR JUSTICE SR SEN <u>CRP No. 18 of 2014</u>

<u>29.09.2014</u>

Heard Mr K Buruah, learned counsel for the petitioner who submits that, till date service report against respondent No. 1 has not yet been received.

Petitioner's counsel is directed to take necessary steps to serve notice upon respondent No. 1 by way of dasti and to file the service report by way of an affidavit.

Leaned counsel for respondent for respondent No. 2 is not present.

List this matter after Puja vacation.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN MC(REVIEW) Petn. No. 8 of 2014 in <u>REVIEW PETN. No. 12 of 2014</u>

<u>29.09.2014</u>

Heard Mr Gopal Dutta Joshi, learned counsel for the applicant/petitioner.

Seen the Review Petition.

Issue Notice to the respondents to show cause as to why delay should not be condoned.

Petitioner's counsel is directed to take necessary steps to serve notice upon the respondents.

List this case on 16.10.2014.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN <u>REVIEW PETN. No. 12 of 2014</u>

<u>29.09.2014</u>

Heard Mr Gopal Dutta Joshi, learned counsel for the petitioner.

This instant Review Petition will be considered after decision of condonation petition.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN <u>WP(C) No. 52 of 2012</u>

<u>29.09.2014</u>

Heard Mr Lal Khawmuana, learned counsel for the petitioner who submits that, he has inquired from Post Office regarding service of notice against respondent No. 6 but till date he did not get any information.

List this matter after Puja vacation for service report.

Leaned counsel for respondent is not present.

JUDGE